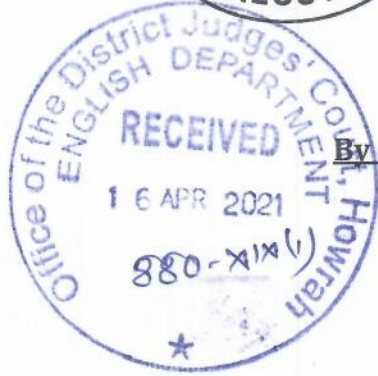


**REGISTRAR GENERAL  
HIGH COURT, CALCUTTA**



3, Esplanade Row West  
Kolkata-700 001  
Phone : (033) 2213 5472  
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Mobile : 98308 91262



By email/Speed Post/Special Messenger

Memo No. 1540-RG

Date: 05.04.2021.

**From:**  
Registrar General  
High Court at Calcutta

**To:**

1. The District Judge & Sessions Judge, Darjeeling, Kalimpong, Cooch Behar, Jalpaiguri, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purba Burdwan, Paschim Burdwan, Birbhum, Bankura, Purulia, Nadia, Hooghly, Howrah, Purba Medinipur, North 24 Parganas, South 24 Parganas, Paschim Medinipur, Jhargram, Andaman & Nicobar Islands.
2. The Chief Judge, City Civil Court, Calcutta.
3. The Chief Judge, City Sessions Court, Calcutta.
4. The Chief Judge, Presidency Small Causes Court, Calcutta.

**Subject: Compliance in terms of the solemn order dated 26.03.2021 passed by the Hon'ble Court in WPA 5323 of 2020.**

The Court on its own motion

**In re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.**

\*\*\*\*\*

Sir/Madam,

With reference to the captioned subject, I am directed to communicate herewith the copy of solemn order dated 26.03.2021 passed by the Hon'ble Court in the aforesaid matter for your kind information and necessary action.

Yours faithfully,

*Prasenjit Biswas*  
(Prasenjit Biswas)  
Registrar General.

Enclosure: As stated above.

*Seen & put on file*  
*Prasenjit Biswas*  
*Dist. Judge,*  
*Howrah*

**IN THE HIGH COURT AT CALCUTTA  
Constitutional Writ Jurisdiction**

Present :

The Hon'ble Chief Justice Thottathil B. Radhakrishnan  
And  
The Hon'ble Justice Rajesh Bindal  
And  
The Hon'ble Justice I.P.Mukerji  
And  
The Hon'ble Justice Harish Tandon  
And  
The Hon'ble Justice Subrata Talukdar

Dated 26<sup>th</sup> March, 2021

**W.P.A. 5323 of 2020**

Court on its own motion :

*In Re : Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.*

**The Court :** This is a writ petition taken up by the Court on its own motion in relation to matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation due to non-availability of access to Courts.

Taking into consideration the different orders passed by the Hon'ble Supreme Court of India including the order dated March 08, 2021 in Suo Motu Writ Petition (Civil) No. 3 of 2020, we see that all proceedings which fall under the cover of that order of the Hon'ble Supreme Court of India stand governed by it.

All that remains is the continuance of interlocutory orders which are in force in terms of the original order issued in this writ petition namely, W.P.A. 5323 of 2020 and extended from time to time, which as of now, stands extended till March 31<sup>st</sup>, 2021.

We do not see any reason to extend the original order any further beyond March 31<sup>st</sup>, 2021, except as regards the matters which we specifically order hereinbelow.

Conditional orders of Courts including relating to occupation of any premises subject to payment of rent or occupational charges will continue, notwithstanding the non-deposit of the rent or occupation charges during the period 15<sup>th</sup> March, 2020 till 20<sup>th</sup> April, 2021. Similarly, rent or occupation charges not deposited in terms of the rent control legislations will not immediately make the tenant or occupant liable for eviction till 20<sup>th</sup> April, 2021 or earlier orders of Court.

This order will also apply to orders pertaining to the Original Side of this Court.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all

Tribunals; Learned Advocate General; Learned Additional Solicitor-General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and other interested.

No further orders are called for. Hence this *suo moto* writ petition is disposed of.

**(Thottathil B. Radhakrishnan, Chief Justice)**

**(Rajesh Bindal, J.)**

**(I.P.Mukerji, J.)**

**(Harish Tandon, J.)**

**(Subrata Talukdar, J.)**